

DIVISION BENCH
COURT - I

O-229

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

TP/445(KB)2019
COMP.APPL/405(KB)2019, COMP.APPL/407(KB)2019,
COMP.APPL/406(KB)2019, COMP.APPL/697(KB)2019,
COMP.APPL/408(KB)2019, IA(COMPANIES.ACT)/19(KB)2021,
COMP.APPL/409(KB)2019

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24TH JUNE 2024

IN THE MATTER OF	PRASANTA KUMAR MITRA & ORS. VS INDIA STEAM LAUNDRY PVT. LTD. & ORS.
UNDER SECTION	SEC. 241(1) SEC. 242(4)

Appearance via video conference/physically

Mr. Ratnanko Banerjee, Sr. Adv.] For Petitioner

Mrs. Swapna Choubey, Adv.

Mr. Kanishka Kejriwal, Adv.

Mr. Joy Saha, Sr. Adv.] For Respondent No.-14

Mr. Subhajit Saha, Adv.

Mr. Yash Vardhan, Adv.

Ms. Rupa Mitra, Adv.] Respondent No.3

Mr. N. Roy, Adv.] Respondent No.13(A)

ORDER

1. Ld. Counsel for the parties present.
2. COMP.APPL/405(KB)2019, COMP.APPL/409(KB)2019

a. Ld. Counsel Ms. Swapna Choubey submits that Comp Appl No. 405 of 2019 which was an application made by Late MD seeking some remuneration has become infructuous as the petitioner had died on

27.04.2011. On the other hand, the Comp. Appl No.409 of 2019 which has been filed seeking for stay of all applications of 2011 filed by R-14 has been rendered infructuous in view of final orders passed in 2014 by Hon'ble High Court at Calcutta. Accordingly both these **Comp. Appl No.405 of 2019 & Comp. Appl No.409 of 2019** are **dismissed** as infructuous.

3. It was submitted by the Ld. Senior Counsel appearing for the Respondent that the Petitioner No.3 has passed away and they are in the process of filing an application seeking substitution.
4. Post this matter along with remaining IAs on **18.07.2024**.

Balraj Joshi
Member (Technical)

Bidisha Banerjee
Member (Judicial)